

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
SAPTHA ZEAL PRIVATE LIMITED

Sl.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Saptha Zeal Private Limited
2.	Date of incorporation of corporate debtor	October 28, 2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kerala
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U51909KL2004PTC017551
5.	Address of the registered office and principal office (if any) of corporate debtor	Roshni House, Kumarapuram, Medical College P.O, Thiruvananthapuram - 695011, Kerala
6.	Date of closure of Insolvency Resolution Process	May 22, 2025
7.	Liquidation commencement date of corporate debtor	June 12, 2025
8.	Name and registration number of the insolvency professional acting as liquidator	Reuben George Joseph IBBI Regn. No. IBBI/IPA-001/IP- P02134/2020-2021/13326 AFA valid till December 31, 2025
9.	Address and e-mail of the liquidator, as registered with the Board	37/2038, 1st Floor, Muttathil Lane, Kadavanthra, Cochin – 682 020, Kerala. reuben.joseph@gja.co.in
10.	Address and e-mail to be used for correspondence with the liquidator	37/2038, 1st Floor, Muttathil Lane, Kadavanthra, Cochin – 682 020, Kerala. SZPLCIRP@GMAIL.COM
11.	Last date for submission of claims	July 12, 2025

Notice is hereby given that the National Company Law Tribunal, Kochi Bench has ordered the commencement of liquidation of Saptha Zeal Private Limited on June 12, 2025.

The stakeholders of Saptha Zeal Private Limited are hereby called upon to submit their claims with proof on or before **July 12, 2025**, to the liquidator at the address mentioned against item No.10.

Claims may be submitted in their respective forms in terms of Regulations 17, 18, 19 and 20 of the IBBI (Liquidation Process) Regulations, 2016, i.e., Form C by Operational Creditors (except workmen & employees), Form D by Financial Creditors, Form E by a Workman or an Employee, Form F by authorised representative of workmen or employees and Form G by other stakeholders. The claim forms can be downloaded from the website of the IBBI at <https://ibbi.gov.in/en/home/downloads> [Sr. No. 3]

Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-

Reuben George Joseph

Liquidator of Saptha Zeal Private Limited

Cochin, June 14, 2025